

Section 72A has been in operation only with effect from 1-4-1978. The Specified Authority has recently decided to monitor the results of such amalgamations after completion of the period of revival schemes, to see whether the purpose for which the facility was given, has been achieved.

Filing of suits against companies by Union Bank of India

*132. SHRI K. T. KOSALRAM: Will the Minister of FINANCE be pleased to lay a Statement showing:

(a) the number of companies against which the Union Bank of India has filed suits in courts during the past three years to recover the dues and the amounts due individually from such company;

(b) the value of court-fee stamps paid by the Bank in regard to such suits; and

(c) the number of sick units which are being nursed by the Bank for recovery and revival?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). A statement is attached.

Statement

(a) As per records readily available at the Central Office of Union Bank of India, suits against 22 companies were filed during the 3 years 1979, 1980 and 1981. The claim amount against each suit is as under:

Statement

	Name of the Party	Claim Amount (Rs. in lacs)
1979.	1. Ajay Plastics (P) Ltd.	0.60
	2. Gaewad Mill	1.48
	3. Bees Wood Working Pvt. Ltd.	3.01
	4. Polymerch Complex Pvt. Ltd.	1.64
	5. Racmann Auto Pvt. Ltd.	15.79
	6. Hindustan Tanneries Pvt. Ltd.	38.11
	7. Mane ckchowk and A 'Bad Mills Pvt. Ltd.	71.62
	8. Niranjana Mills Ltd.	224.00
1980.	1. Bombay T. V. Pvt. Ltd.	5.68
	2. Mandelia Electronics Pvt. Ltd.	42.67
	3. Usha Prints Pvt. Ltd.	16.97
	4. Mysore Tools Ltd.	18.96
	5. Raj Glass Works Pvt. Ltd.	6.21
	6. E.W. Stevens & Co. Ltd.	0.56
	7. Gian Agro Industries	12.61
	8. Ritz Continental Hotels Ltd.	13.45
	9. Boxrite (Bangalore) Pvt. Ltd.	2.44
1981.	1. Prestolite of India Ltd.	227.00
	2. Mahendra and Mahendra Ltd.	0.48
	3. Rayban Pharmaceuticals Pvt. Ltd.	12.31
	4. United Tyres (P) Ltd.	4.86
	5. Anchor Cables Pvt. Ltd.	3.16

(b) As per information available, Rs. 17.61 lakhs were paid as Court fee in respect of 13 suits out of the 22 cases mentioned above.

(c) As on 31-12-1981, 105 sick units were being nursed by the bank for recovery/revival.

Item-wise review of cash compensatory support

*133. SHRI S. B. SIDNAL: Will the Minister of COMMERCE be pleased to state:

(a) whether it is proposed to have an item-wise review of the cash compensatory support to various items of exports;

(b) whether it is also a fact that the sale of several consumer products in the domestic market is more profitable; and

(c) what steps are proposed to encourage and assist the industry and put our exports on a sound footing?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) and (b). Yes, Sir.

(c) A statement is attached.

Statement

A series of measures have been taken by the Govt. to step up exports. These measures include exclusion of production for export for the purpose of "licenced capacity" and "dominance", permission to allow production of new articles for export where there is a variation in the articles an industrial unit is licenced to manufacture, favourable treatment to advanced and modern technology imports for export production which involve lumpsum payment of royalty, introduction of the scheme of 100 per cent export oriented units, automatic expansion to an expanded list of industries for the purpose of increasing production for exports, extension of period of pre-shipment credit at concessional rate of interest from 90 days to 180 days in respect of certain items of engineering and other export oriented industries, selective relaxation in restrictions imposed on new indus-

trial undertakings in metropolitan cities to such units which produce for exports, setting up of EXIM Bank to enlarge the provision of export finance supply of steel at international price to exporters of engineering goods and streamlining of policies and procedures to reduce delays in the disbursement of duty drawback.

2. Apart from these measures, the Import & Export Policy has also been used as an instrument of export promotion by providing the necessary facilities to the Industry.

3. Government is also taking necessary steps for ensuring implementation of accepted recommendations of the report of the Tandon Committee on Export Strategy. In the case of engineering exports 21 countries have been especially selected for promotion of exports. Similarly, steps have been taken to identify products for a more concerted effort for development of export. Government have also decided on a larger programme of participation in trade fairs both general and specialised.

Third Level Air Service for Madhya Pradesh

*134. SHRI SUBHASH YADAV:
DR. VASANT KUMAR
PANDIT:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under consideration of Government to introduce Third Level Air Service in Madhya Pradesh; and

(b) if so, the broad outlines of the proposal?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). Yes, Sir. Bilaspur and Jagdalpur in Madhya Pradesh are to be covered in the first phase of the expansion programme of Vayudoot services. Jagdalpur airfield belongs to the State Government of Madhya Pradesh and the one at Bilaspur belongs to the Director General of Civil Aviation.